Written Answers

समुना नदी पर वैराज का निर्माण किया जाना ्र 17**89. भी आनन्द प्रकाश** गौतम^{् क्या} **क्रुरी विकास** मंत्री यह बताने की कृपा करेंगे

- (क) क्या उत्तर प्रदेश में, आगरा में पेय-जस तथा प्रदूषण की समस्या के समाधान के सिए जल पूर्ति प्रणाली के विकास हेतु यम्ना नदी पर बैराज तथा ट्रीटमेंट 'लाट के लिए कमशः 60 करोड रुपये तथा 32 ्ररोड रुपये की लागत की योजनाओं के प्रस्ताव परामर्श-दाती परिषद् द्वारा भेजे गये हैं; यदि हां, तो क्या सागत का 50 प्रतिशत अंशदान केन्द्रीय सरकार को देना है; और
- (ख) उपरोक्त योजनाओं के निर्माण कार्य की प्रगति का विवरण क्या है ?

शहरी विकास मंत्रालय में राज्य मंत्री (भी पी०के थुंगन) : (क) जी, नहीं । तथापि, सिमाई विभाग उत्तर प्रदेश ने हाल ही में आगुरा में यम्ना नदी के केवल आरपार बांध बनाने हेत् 60.42 करोड़ रुपये लागत की परियोजना सकनीकी आर्थिक रूप से स्वीकृति हेत् केन्द्रीय जस आयोग को भेजी है। इसमें शोधन और अन्य निर्माण कार्य की लागत शामिल नहीं **है। केन्द्र सरकार द्वा**रा लागत का 50 प्रतिशत भाग देने का कोई वायदा नहीं है।

(ख) कार्य अभी प्रारंभ नहीं हुआं है।

NRIS involvement in housing and real estate sector

1730. SHRI KRISHNA KUMAR BIRLA: Will the Minister of URBAN DEVELOP-MENT be pleased to state:

- (a) whether the involvement of NRIs in the housing and real estate sector have failed to achieve any results;
 - (b) if so, the reasons therefor,
- (c) whether the-new housing laws are not found suitable for NRIs; and

(d) if so, the steps Government propose to . take to attract NRIs investment in housing: and real estate sector?......

to Questions,

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON): (?) and (b) The schemes for NRI investment in housing and real estate development was announced by the Government in. Jannary1993 and was also circulated among the State Governments/U.T. Administrations for amplenientation. The State Governments have been advised So set up Nodal Cells for coordinating and overseeing the formulation and execution of specific projects for NRIs. A few State Governments like Orissa, Karnataka, Himachal Pradesh and. Delhi, have already set up Nodal Cells. The success of the Scheme would, however, depend on the response from the NRIs. To make it more attractive, the ambit of the scheme has been expanded to cover Overseas Corporate Bodies predominantly owned by NRIs/Persons of Indian Origin.

(c) and (d) No such instance has been brought to the notice of Government..

Proposal for using cable TV by DDA to recover dues

1731. SHRI KRISHNA KUMAR BIRLA: Will the Minister of URBAN DEVELOP-MENT be pleased to state:

- (a) whether it is a fact that DDA propose to use cable TV net work to recover the unpaid dues from the allottees of flats/plots;
- (b) if so, what is the estimated amount of unpaid dues at the end of the financial years 1991-92, 1992-93 and 1993-94 (tilldate);
- (c) what are the major causes for the nonrecovery of the dues; and
- (d) what is the estimated amount likely to be spent by the DDA for using cable TV to recover the dues and what is the ultimate recovery of unpaid dues likely to be affected as a result thereof?.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON) • (a) DDA has reported that various steps to augment recoveries from the allottee of flats, including use of Cable TV are considered, from time to time

(b) The year-wise break up of the amount due to DDA/from defaulting allottees is not readily availably. The amount of hire purchase instalments yet to be recovered sehemewise is as under:

J. General Housing Scheme .

Approximately Rs. 1194.00 lacs (as on 31-12-93)

2. New Pattern Registration Scheme.

The Scheme of New Pattern Registration Scheme is on computer since its inception According to DDA, an amount of Rs 16326 00 lacs was recoverable as on 31-3-93 on account of hire-purchase installments

- (c) Following are the major causes for non-recovery of dues :—
 - (i) General reluctance of the allottees in making timely payments.
 - (ii) Delay in updating of accounts of individual allottees. .
 - (iii) Change of hand of flats from the original allottees to General Power of Attorney holders etc.
- (d) As per preliminary examination, esti mated cost for using Cable TV is likely to be Rs. 3.20 lacs approximately. It is not feasible to anticipate the ultimate recovery of un-paid dues as a result of use of cable T.V.

' Rent dues pending with Ex-MPs and retired government employees

1732. SHRI; P. UPENDRA: Will the Minister of URBAN'DEVELOPMENT be pleased to state:

- (a) whether large amounts of money is due from ex M.Ps. and retired Government offici als towards fent and other charges for the Government accommodation accupied by them;
 - (b) what are the details of the dues; and
- (e) what action has been initiated to recover the dues?

THE MINISTER OF. STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRT P. K. THUNGON): (a) and '(b) A Are Statement shewing the details of outstanding in respect of Ex-Methbers of Parliament and retired gavernment officials as on 31st January, 1994 is as under:—

S. No.	Rent Due as on 31-1-94	
	(Rs. in lakhs)	

1. Ex-MPs Rs. 131.51

Government servants (the information relates to four years upto 31-1-1994)

•	*
2. Type-I	Rs. 31.16
3. Type-II	Rs. 31 .00
4. Type-III	Rs. 101.18
5. Type-TV	Rs. 62.72
6. Type-V	Rs. 43.80
7. Type-VI	Rs. 77.42
and above	
8. Hostai	Rs. 5.46

(c) Appropriate action has been taken in all the cases including action under the Public Premises (Eviction of Unauthorised Occupants') Act, 1971 to recover the dues.

Reservation of vacancies in CPWD

- 1733. SHRI ANAND PRAKASH GAUTAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that the C.P.W.D. is not following the Government orders for SCs/ STs with a calculated design to keep away the SC/ST Assistant Engineers (Civil) from Zone of consideration for promotion to the grade of Executive Engineer; and
- (b) the number of vacancies for the post of Executive Engineer reserved for the SCs/STs during 1992-93 and the current year as well as number of SC/ST Assistant Engineers (Civil) who fulfil the criteria required for Promotion and what is the criteria required for promotion?